

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 246 OF 2018 &
IA NOS. 1435, 1499 & 1460 OF 2018

Dated: 26th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Ms.S. Amali

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Tejasv Anand for R-2

Ms. Ranjitha Ramachanran for R-3

Mr. Aashish Anand Bernard
Mr. Paramhans Sahani for R-5

ORDER

The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant prays for another two weeks' time for compliance of the order dated 29.10.2018

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks' time is extended at the request of the learned counsel appearing for the Appellant for compliance of the order dated 29.10.2018, as a last chance and make his submissions i.e. by 11.12.2018, after duly serving copy on the other side.

List this matter on **11.12.2018**, as requested by the learned counsel appearing for the Appellant.

(S. D. Dubey)
Technical Member

Bn/Pr

(Justice N. K. Patil)
Judicial Member